

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NOs. 1781 & 1782 OF 2018 IN
DFR NO. 3770 OF 2018

Dated: 9th January, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

M/s Sridevi Trading Company Pvt Ltd **Appellant(s)**
Versus
Maharashtra Electricity Regulatory Commission & Anr. **Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Ms. Parichita Chowdhury
Mr.Ashwin Ramanathan

Counsel for the Respondent(s) : Mr. Anup Jain
Ms. Manpreet Kaur for R-2

ORDER

Mr. Anup Jain, learned counsel accepts notice on behalf of Respondent No. 2. Respondent No.1, though served, is unrepresented. One week's time is granted to the learned counsel appearing for Respondent No. 2 to file reply to the application for condonation of delay i.e. on or before 16.01.2019 with advance copy to the other side.

List the matter on **17.01.2019.**

(Ravindra Kumar Verma)
Technical Member
mk/bn

(Justice N.K. Patil)
Judicial Member